

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No.17672/2001

(From the judgement and order dated 01/02/2001 in FAO 1901/99
of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

NATIONAL INSURANCE CO. LTD.

Petitioner (s)

VERSUS

BALBIR KAUR & ORS.

Respondent (s)

(Office report on default)

Date : 15/03/2002 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE D.P. MOHAPATRA
HON'BLE MR. JUSTICE BRIJESH KUMAR

For Petitioner (s) Mr. Jitendra Sharma, Sr. Adv.
Ms. Minakshi Vij, Mr. P.N. Jha, Advs.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....J
.SP2

Learned senior counsel for the petitioner prays for
and is granted six weeks' time for taking steps to effect
fresh service on unserved respondent no.4, failing which the
special leave petition would stand dismissed against the said
respondent without further reference to the Court. Dasti
service, in addition, is permitted.

.SP1

(J.S. Rawat)
Court Master

(S. Malkani)
Court Master